

Doubts on authenticity of IIP

†*564. SHRI RAMCHANDRA PRASAD SINGH : Will the Minister of COMMERCE AND INDUSTRY be pleased to state:

- (a) whether it is a fact that authenticity of Index of Industrial Production (IIP) is being doubted in the country;
- (b) if so, Government's reaction thereto;
- (c) whether it is also a fact that the said index rate of last 26 months is in doubt; and
- (d) if so, the steps taken by Government to remove these doubts?

THE MINISTER OF COMMERCE AND INDUSTRY (SHRI ANAND SHARMA) : (a) to (d) No sir. There is no doubt on the authenticity of the Index of Industrial Production (IIP) released by the Central Statistics Office (CSO) under the Ministry of Statistics and Programme Implementation. There is also no doubt regarding the IIP released by the CSO for the last 26 months.

The CSO has a system of checks to ensure accuracy of the data. The production data received from the source agencies are put to certain validation checks by the CSO before releasing the IIP. In case, the variation of the production data for a month over the production data of the previous month exceeds 20%, or if the variation of the production data for a month over the production data of the same month in the previous year exceeds 30%, such cases are referred back to source agencies for confirmation. The CSO also requests all concerned data source agencies to adhere to the time-frame for supplying monthly production data so that the data are validated before release of the IIP. In order to capture the dynamics in the structure and composition of the industrial production in the IIP, reviews of existing methodology in compilation of IIP such as shifting to a new base year, selection of appropriate item basket, weight assignment, method of data collection etc. are carried out at regular intervals through specially constituted working groups.

Cotton development Bill

*565. SHRI T.M. SELVAGANAPATHI : Will the Minister of TEXTILES be pleased to state:

- (a) whether it is a fact that Government is considering to bring in a Cotton Development Bill;
- (b) whether it is a fact that Government had discussion with stakeholders in this regard;

† Original notice of the question was received in Hindi.

(c) if so, the details thereof;

(d) whether it is also a fact that Government hopes to establish a system for collection and compilation of data on cotton distribution; and

(e) if so, the details thereof?

THE MINISTER OF TEXTILES (SHRI ANAND SHARMA) : (a) to (e) Yes Sir. Government has placed in public domain the draft Cotton Trade (Development and Regulation) Bill, 2012. It has been discussed with the Members of the Cotton Advisory Board on April 18, 2012 and circulated to State Governments for consultation.

In view of the removal of textile items from the purview of the Essential Commodities Act, 1955, consequent on the issue of Notification No. S.O.184(E) dated 12.02.2007, there is no longer any statutory frame work for collecting data on the basis of which reliable estimates can be made regarding the distribution and consumption of raw cotton in the country. The Bill seeks to make it mandatory on the users of raw cotton within the country to provide information on and tag cotton bales to enable collection of reliable and timely information to support policy and planning.

Closed textile mills and industries

†*566. SHRI ISHWARLAL SHANKARLAL JAIN : Will the Minister of TEXTILES be pleased to state:

(a) whether textile mills and textile industries have been closed in various States of the country during the last two years;

(b) if so, the mill-wise, district-wise and State-wise total number of persons rendered jobless due to closure of these textile mills and textile industries;

(c) whether Government is taking any measures for their rehabilitation; and

(d) if so, the details thereof?

THE MINISTER OF TEXTILES (SHRI ANAND SHARMA) : (a) and (b) Yes, Sir, 80 cotton/man made fibre textile mills (Non-SSI) having 31901 workers were closed during the last two years. The state-wise, district-wise and mill-wise details of closed cotton/ man-made fibre textile mills during the last two years during 2010-11 and 2011-12 are Statement. (See below)

(c) and (d) Government of India under Textile Workers Rehabilitation Fund Scheme (TWRFS) provides interim relief to the textile workers rendered unemployed as a consequence of permanent closure of any particular portion or entire textile unit in the private sector. Assistance under the Scheme is payable to eligible workers for the

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